

ITEM NO.20

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PUNEET SEHGAL

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10233/2022

AWADESH KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 82200/2022 - EXEMPTION FROM FILING O.T.)

Date : 23-02-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Sibbo Sankar Mishra, AOR
Mr. Niranjan Sahu, Adv.
Mr. Debabrata Dash, Adv.
Mr. Apoorva Sharma, Adv.

For Respondent(s)

Mr. Sanjay Kumar Tyagi, AOR
Mr. Sanjay Kumar Tyagi, Adv.
Ms. Shweta Yadav, Adv.
Mr. Sanjay Kumar, Adv.
Mr. Sandeep Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Respondent no.1 has filed counter affidavit.

Ld. counsel for the petitioner is granted two weeks' time to file fresh particulars in respect of unserved respondent no.2(in jail). Ld. Counsel for the petitioner submits that respondent no.2 is co-accused and makes request for dispensing with service. Appropriate application be filed. If filed, process as per rules, else fresh particulars be filed and matter be listed on 13.4.2023.

PUNEET SEHGAL
Registrar